

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

No. 01 /2020/R&S

Ranchi, Dated 17th January, 2020

The Court has been pleased to order that henceforth the cases against order / Judgement passed by the subordinate courts in suit matters and civil records would not be filed as W.P. (C), instead petitions arising out of interim order/ Judgement passed by lower courts in suits and civil records, etc. be filed in this Court as C.M.P. under Article 227 of the Constitution of India if otherwise, not specifically categorised in Rule 84 of the High Court of Jharkhand Rules, 2001.

By order of the Court


17.1.20
Registrar General